(Shrimati Sushila Rohatgi.)

SHRIMATI SUSHILA ROHATGI: I move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

14.27 hrs

COAL MINES (CONSERVATION AND DEVELOPMENT) BILL

MR. DEPUTY-SPEAKER: Now we take up the next Bill, the Coal Mines (Conservation and Development) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): On behalf of Shri Keshav Deo Malaviya I beg to move that the Bill to provide for....

SHRI SOMNATH CHATTERJEE: (Burdwan): The senior Minister is there. He can move.

MR. DEPUTY-SPEAKER: That struck me also. When the hon. senior Minister himself is present in the House, he should have done that or if he wants the junior to take it up, he should have informed the Chair at least.

THE MINISTER OF STEEL AND MINES (SHRI K D. MALAVIYA): I am sorry that you were not informed.

SHRI SOMNATH CHATTERJEE. I gave certain amendments before 9 a.m. I request they may be circulated. Not very many.

Earlier I have given amendments. Only two or three amendments I have given this morning. I request the hon. Minister to consider them..

MR. DEPUTY-SPEAKER: I cannot understand. If you would like now that the Minister should consider the amendments of the Members.... (*Interruptions*) there is no question of objection, but admitting the amendments or not admitting them is the sole prerogative of the Speaker and nobody else comes in between.

SHRI SOMNATH CHATTERJEE: I was appealing to him.

MR DEPUTY-SPEAKER. You were appealing to the Minister. That is a different question. If you want to have a beeline between you and the Minister, then the House is not the forum but somewhere else.

SHRI SOMNATH CHATTERJEE: Through you only I am appealing. Kindly instruct him.

SHRI K. D. MALAVIYA: Sir, I beg to move:*

"That the Bill to provide for the conservation of coal and development of coal mines and for matters connected therewith or incidental thereto, be taken into consideration."

The important features of this Bill are: the hon Members will see that the Coal Mines (Conservation, Safety and Development) Act of 1952 will be repealed by this Bill. Another important feature is that the Coal Board which was set up under Sec. 4 of the above Act will be dissolved and the assets and liabilities of the Coal Board will be taken over by the Government which will have the discretion and authority to transfer the same to a Government company. All their pensionary rights will be protected so far as the employees of the

---

*Moved with the recommendation of the President.

Coal Board are concerned and the services rendered by them to the Board will be treated as services rendered to the Government company or the organisation to which they may be transferred.

Another important feature of the Bill, as may be seen by the hon. Members, is that the Central Government will have the authority to impose a duty of excise on coal of all varieties but not exceeding Rs. 10 per tonne. Further, the Central Government will make over the net proceeds of the excise every year to the different coal producers according to their financial requirements for schemes of conservation and development subject to such conditions as may be prescribed.

The Central Government will have powers of inspection as regards conservation and safety measures of coalmines as are now available under the Coalmines (Conservation, Safety and Development) Act of 1952. This Act of 1952 which is being repealed by this legislation which is before the House was enacted when the coal industry was in the private sector. After the nationalisation of coalmines the position was reviewed and it has been found necessary to bring these changes. It was felt necessary that the special arrangements for conservation and development of coalmines provided in this Act were no longer necessary and the Coalmines Authority and the BCCL will necessarily take care of those problems that are involved in the conservation and development of the mines. In this changed context the responsibility for conservation of coal resources so far vested in the Coal Board will now be entrusted to the public sector undertakinks which I have just now mentioned, that is, CMA and BCCL. In fact, as it has been stated in the Memorandum of Association of the Coalmines Authority one of the main objectives of the company would be to formulate and to recommend to the Central Government a national policy for conservation, development and scientific utilisation of the coal reserves of the country and to advise the Government in all policy matters relating to the coal industry.

There is another point which requires mention here. This is about the assets and liabilities of the Coal Board. The Financial Memorandum appended to the Bill clearly indicates the extent and nature of the assets and liabilties of the Coal Board. The assets are Rs. 2562 lakhs and the liabilities are Rs 2936.19 lakhs. The gap between the assets and the liabilities is expected to disappear by the time the new Act comes into force as a result of part utilisation of the budget provision of Rs. 11.2 crores included in the Budget for 1974-75 for payment to the Coal Board against not proceeds of excise duty collected during the preceding year It is necessary to mention about the future of the ropeways which are the property of the Coal Board. This asset has been mainly in the Bengal—Bihar region and these are meant for the transportation of sand, for stowing purposes etc. The management of these ropeways has already been transferred to the DCCL and CMA because they are now responsible for the stowing of mines. The intention is that the ownership would also be transferred to these companies on payments; the mode of payment being either issue of shares or loan. Similar procedure will be followed in respect of the other fixed assets of the Board wherever feasible. As regards liabilities the unpaid amounts of the Government of India's loan for the construction of the ropeways will stand extinguished once this liability becomes vested in the Central Government under Clause 12 of the Bill. All other liabilities except the contingent liability pertaining to the construction of the ropeways which is about Rs. 190 lakhs, like settlement of claims for subsidy, will also be met out of the net proceeds of the excise duty collected under the present Act or from the net proceeds

[Shri K. D. Malaviya]

of excise and customs duty on be collected under Clauses 6 and 7 of the Bill.

The amounts that may be found payable in respect of claims of subsidy etc. pertaining to the nationalised mines for a period prior to their take-over will be paid in accordance with the provisions of the relevant taking-over of management/nationalisation Acts to C.M.A./B.C.C.L., the Commissioner of Payments or the erstwhile owners themselves.

It will be observed that the 1952 Act will be repealed by this legislation and the Coal Board will be dissolved. The task that is assigned to the Coal Board with regard to the conservation and development of mines will be mostly taken over by the public sector organisations which have been created under the Ministry of Steel and Mines.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the conservation of coal and development of coal mines and for matters connected therewith or incidental thereto, be taken into consideration."

SHRI SOMNATH CHATTERJEE (Burdwan): Mr. Deputy-Speaker, Sir, it appears that he main object of this Bill is to increase the excise duty from Rs. 5/- per ton to Rs. 10/-. From Rs. 4 or 5, it is now being raised to Rs. 10/-. And that seems to be the real object of this legislation.

Although the Title is Coalmines (Conservation and Development) Bill, 1974, it seems that apart from imposig this higher rate of excise duty, really, no attempt is being made to obtain the conservation of coal and development of coalmines. I shall come to it immediately.

Most significantly, the word 'safety' even does not appear in the Title. In the main part of Sec. 4(1), that is the operative provision of this Bill, 'safety or maintenance of safety' has been omitted which was there in the previous Act. Though it is the Coal-mines (Conservation and Development) Bill, by name, the real emphasis on the safety aspect or the maintenance of safety in a coalmine seems to have been relegulated to the background.

Kindly see Sec.4(1). It says:

"The Central Government may, for the purpose of conservation of coal and for the development of coal mines, exercise such powers and take, or cause to be taken, such measures as it may deem necessary or proper or as may be prescribed."

It is almost a verbatim quotation from the relevant provision of the previous Act. But, significantly, the word 'maintenance of safety' has been omitted.

As the hon. Minister said one of the supposed main provisions of the Bill is the dissolution of the Coal Board. What has prompted this decision, we do not know. It is true that in the Bill, it was stated that one of the primary objectives of nationalisation was the conservation of coal and development of coal-mines and that has to be done by a public sector organisation. We are all for it and we support it wholeheartedly. The Coal Board is a public sector organisation; it is not a private organisation. Previously, when the 1952 Act was promulgated, the collieries were under the private management. As such, a very important work with regard to the safety was not being carried out properly. Conservation of coal was not being done properly. Mines development projects were not being undertaken; there was no investment made properly in these collieries and, therefore, it had become an imperative necessity to take over the management as well as the running of the coalmines. Certainly we gave our unanimous support to this. Why was this Coal Board set

up in 1952? It was done to do a particular job, namely, the conservation of coal or development of coal-mines and to supervise the operations in the mining areas. Why, when this Coal Board itself is a public sector organisation, a Government Department, it must be abolished and why it should be merged with and its functions be taken over by these two companies—Government companies? We do not know that. To-day there are serious charges of mismanagement made against these companies So far as conservation measures that are to be undertaken are concerned

It is necessary that another organisation looks into this matter. Now, if the Coalmines Authority is made responsible for carrying out, let us say, stowing measures, they have also to supervise their own work So far as stowing is concerned, C M A will be responsible If he is also given the powers to supervise, then who will be responsible for it?

Therefore another organisation not directly connected with the CMA would have been in a better position to supervise from a really objective point of view No reason has been put forward as to why Coal Board's continuation did not find favour with the Government and why suddenly, a very very important object which prompted this Government to nationalise the coal mines, this principle is being given a go by and these Government companies are being given the charge of carrying out mining operations as well as safety operations I would place before the House how even the Government companies themselves are making grievances The Inspector General of Mines Safety is complaining about the lack of safety operations being carried out The consequence are going to come about on the dissolution of Coal Board. Firstly, what will happen to its employees? In clause 12 it is said;

> "On the appointed day, the Coal Board, established under section 4 of the Coal Mines (Conservation, Safety and Development) Act, 1952, shall stand dissolved"

Its liabilities, assets and properties shall vest in the Central Government. Clause 13 says after such vesting takes place under clause 12 then instead of continuing the vesting in the Government the Government may vest it in the Government company I will read out clause 13

> "Notwithstanding anything contained in section 12 the Central Government may, if it is satisfied that a Government company is willing to comply, or has complied, with such terms and conditions as that Government may think fit to impose, direct, by an order in writing, that the right, title and interest of the Coal Board in relation to any property shall, instead of continuing to vest in it, vest in the Government company "

Now kindly come to clause 15

> "Notwithstanding anything contained in any other law for the time being in force or in any contract to the contrary, every officer or other employee of the Coal Board shall, on and from the appointed day, become an officer or other employees as the case may be, of such Government company or organisation as the Central Government may "

Therefore, what will be the position? By operation of clause 12 on the appointed day the vesting takes place in the Central Government and the Central Government may pass an order to dis-continue the vesting Now, this clause 15 does not provide for the employees becoming employees of the Central Government when the Coal Board's functions will be taken over by the Central Government It has

[Shri Som Nath Chatterjee].

to be done under the Act but no provision has been made for that. There is no other procedure left.

Now, I come to another intriguing phrase "Government company or organisation'. I can understand that the functions of the Coal Board are being taken up by the Government company and all these employees are being made employees of the Government company which will do the job of the Coal Board. But, what is this organisation? Which organisation has Government in mind? It is wholly unrelated to the work being done by the employees in the Coal Board. What is this organisation? Can these employees be sent to other Government departments? What sort of organisation is contemplated? We do not find any reference in this regard. We feel this has to be clarified. One of my amendments is for deletion of this phrase.

We would like the hon. Minister to state which organisation Government have in mind.

It is also essential that these persons who have been working in the Coal Board doing a particular type of work and who have become experienced in that type of work should be guaranted continuation of the job or the work that was previously being done by them which may be transferred to a new Government company or the BCCL or the CMA. They should not be thrown here and there in different sundry Government Department or organisations but they must be assured about the continuation of the tpye of work they had been doing before and they should not be asked to do any and every type of work.

SHRI K. D. MALAVIYA: That is his suggestion?

SHRI SOMNATH CHATTERJEE: Yes.

I find that after nationalisation is taking place a Government company is takingover the management. A Government body like the Coal Board is being taken over by a Government company which is not Central Government as such in law. But what is the position of the employees? Merely saying that they are being taken in in the new organisation does not allay their misgivings. The provision is:

> "Unless and until his employment in the Government or organisation is terminated or until his remunerations are duly altered by the Government company as the case may be, they will continue'.

What is the protection given to the employees? Does it become completely the option of the Government or the Government company to terminate a person's employment by giving him 15 days' notice or one month's notice? So long as they have been Government servants, they have been entitled to certain protection under article 311 of the Constitution or some other provisions of law, but now they will be completely at the mercy of this Government company against which, as you know, no writ lies, and the employees cannot go to any constitutional court and ask for a writ against the company because it has been held that no writ lies against these Government companies since they are separate from Government.

With regard to the terms and conditions and remuneration etc. they can be altered with the previous approval of the Central Government. Now we do not find even the usual provision that is being made during these days that service terms and conditions which are onerous to the organisation or the Government company or the Government may be altered, but here blanket power is being taken by the Government company or the Central Government to change the terms and conditions of every type of employee who may be transferred to it, and these employees will be completely at the mercy of the Department or the Secretariat or the bureaucracy and

they will have no protection whatsoever. Therefore, initially, although some protection is intended to be given to them by the law, the provisions of the Bill including the proviso to clause 15 take away whatever little is being assured to them.

The other point is about seniority. *Inter se* seniority is very much a term and condition of service. It is a sore point for every employees and for sections of employees. But in sub-clause 2 of clause 15 no mention is about the seniority *inter se*; although mention is being made about fixation of pay or emoluments etc., and even pension is mentioned, yet nothing is mentioned about seniority.

There is one other matter to which I would request the hon. Minister to give very serious thought. It is not clear what type of officers or employees will be taken in by the Government company. So far as the Coal Board is concerned, there are casual workers and daily rated and contingent workers. Aparat from them, there is a well-run and well managed society called the Coal Board Cooperative Canteen Society, and I would like to know what the fate of the staff and employees of that societies will be. They were doing their job very well and there has been no grievance against them and there has been no complaint against them. What will happen to those employees? We want a categorical assurance from the hon. Minister that they will also be taken over and absorbed by the Central Government or the Government company or whichever other company is assigned this job. This is very important, and I would request the hon. Minister to give very serious thought to it so as to allay the well-justified misgivings in the mind of the employees.

Although no reference has been made in the body of the Bill to BCCL or CMA, from the Statement of Objects and Reasons and also from the hon. Minister's statement here, it appears that the functions of the Coal Board are being made over to these two Government companies namely the BCCL and the CMA.

Now, so far as this Act is concerned, you will find that there is a definition in clause 3 which says, "agent", "manager" and "owner" have the meanings respectively assigned to them in the Mines Act, 1952. The Mines Act, 1952 defines an owner as the immediate proprietor or lessee or occupier of the mine. So far as the present set-up is concerned, there cannot be a lessee or an occupier of the mine except the Government company. Therefore, the owner will always be the Government company itself. So, the CMA or the BCCL will be the owner within the definition of the Act. So far as the agent is concerned, I do not know what sort of agency still the Government has in mind after ownership has vested in the Government company. I do not know what type of agency is contemplated for the purpose of furthering the objective of nationalisation. But, in any event the agent will be the employee either of the Central Government or the Government company. It cannot be a private person. Kindly see what sort of thought has been given to this, for the purpose of drafting this Bill. You are mechanically copying some of the provisions of the 1952 Act without even giving a thought to the fact that the entire structure of the coal industry in this country has redically changed. In the Act, the Central Government has been given the power to give directions to the owner, agent or manager of a mine to do certain things. Therefore, the Central Government will give directions to the CMA to do certain things. The CMA is a Government organisation. What sort of directions you are thinking of giving? This is not a direction which the Chief Inspector of Mine Safety will give. It is a different type of direction. Then, no sanction is provided. Supposing the CMA does not carry out the directions; no sanction is provided as to what will be done. They can

[Shri Som Nath Chatterjee]

violate with impunity and direction that may be given. What will be the method of securing the compliance of the directions? Of course, I have given notice of amendments, and I would like to see what the reaction of the hon. Minister is. But kindly see clause 5. It says:

> "The owner of a coal mine shall take, in relation to each coal mine owned by him, such steps as may be necessary to ensure the conservation of coal and development of the coal mine."

These are the obligations of the CMA and the BCCL. This is very important. I appeal to the hon. Minister to kindly look into this aspect. By his clause, through this organisation you are imposing this duty upon the CMA or the BCCL themselves. Who will supervise whether these obligations are being carried out or not? Is it the same organisation, CMA or the BCCL? Can you think of an absurd state of things like this? If we want an independent and separate organisation to see that the very important safety operations, conservation processes, and the development scheme are being carried out by these Government companies, you put the Government companies themselves to supervise whether they are doing it or not. What is the good of having such a statute?

AN HON. MEMBER: It is provided in clause 3(d).

SHRI SOMNATH CHATTERJEE: What is the good of providing a Bill for this? What is the meaning of this statutory provision? I think we are bringing about an absurd situation. Therefore, I said that the real object was not to do anything for safety operations or mining operations or development processes, but that the real object is to give more power to the Coal Mines Authority because it has entered into somebody's head that the Coal Board cannot be kept as a separate organisation without any resultant benefit and the other overriding object is to increase the excise duty.

So far as the CMA and the BCCL are concerned, the time has come when very serious attention has to be paid by the Government with regard to their functioning. We do not want that the inglorious record of mismanagement which has been witnessed in those two bodies in this short span of their lives should be repeated any longer. We are all for nationalisation and we have supported it. We have all along been saying that these nationalised undertakings should be properly managed and they should not be the playground for dacoits and such persons who will be indulging in loot and robbery. Sir, I shall give you extracts from one or two documents. Sir, so far as the conservation and development, showing and safety operations are concerned, I may read out some extracts from a letter of the General Secretary, Coal Mines Officers' Association of India—they are all officers of the CMA. In the *'Statesman'* of 19th February 1974, he says this. I quote:

> "A large number of mines work grossly violating mine safety laws. This may end up in mine disasters killing large numbers of workers. Such mines should stop functioning in the national interest. This would result in further decline in production, but, we trust it will be appreciated that this cannot be helped as officers cannot expose themselves to penal action by the Government for violating safety laws."

This is the position with regard to the safety operations. I may quote from another letter from the Administrative Officer, Ministry of Labour and Rehabilitation, Directorate General of Mines Safety, Government of India, Dhanbad. It was published in the *'Statesman'* of 25th April 1974. It says:

> "In some coal mines, arrears in stowing had increased by as much

as 500 times after nationalisation and this Directorate had to take stringent measures to put a stop to such unhealthy practices by ordering stoppage of work in dangerous areas having excessive lags in stowing."

Now, Sir, stowing operations are to be done by the colliery management after nationalisation. CMA and BCCL are responsible for carrying out stowing operations. But, the Directorate General of Mines Safety says that they were in arrears 500 times more than they were before nationalisation. Now, the CMA and BCCL are being given complete charge of supervising and carrying out the stowing operations. Kindly see, what will be the result of it and what will be the effect of it. Therefore, Sir, we felt that the functioning of the Coal Board should be streamlined and perfected. But, you are dissolving the Coal Board and you are giving its functions to the persons whose work has to be supervised. This is not our statement. This is the statement of the Ministry of Labour, Government of India, connected with a particular department. Therefore, Sir. our view is, this important work should not be allowed to be combined and should be kept separate as far as possible. Therefore, the alleged object behind the proposed dissolution of the Coal Board does not appeal to us and impress us.

15 hrs.

There is one more thing which I would like to mention in regard to the functioning of CMA. I would like to quote from a statement of Mr. Chari, which was published in the Delhi edition of *Statesman* in the 13th January 1974.

"He admitted that under private operations railway employees used to be paid lump sums for every wagon. Now the Government could not pay anything which could be called a 'bribe'. But in effect this payment enabled the coal to be lifted speedily and increased the turnround of wagon. Why not introduce a system of incentives? It would hardly cost Rs. 3 a tonne or 30 paise a quintal or 12 paise a maund."

Mr. Chari, who is, I believe, the Secretary now, said in January 1974 that coal wagons cannot be moved because the private colliery owners are not there who used to pay 'bribe'. Now, he is advocating openly a system of giving incentives to the Railways for the purpose of getting wagons for movement of coal. This is the state of affairs, we find, these two organisations have come to. Sir, I have nothing against the CMA and BCCL as such. I wish that these companies should be properly managed and controlled and they should carry out the very important task which has been assigned to them. But, whose responsibility is it to see that they function properly and not against the national interest? Therefore, by merely saying 'When we conceived of nationalisation, we thought of giving more and more powers to the Government companies, that would be set up, and therefore, we are mechanically abolishing the Coal Board; we are mechanically abolishing the functions of the Chief Inspectorate of Mines Safety,' you do not really achieve anything. But. on the other hand, these companies, by not rectifying themselves are being given a pat on their back—for what, I do not know—are not justifying the confidence which has been reposed in them. There have been very serious charges. Even yesterday or day before we found in the papers that about 30 to 40 officers of the CMA have either been arrested or proceedings taken for bribery, corruption etc. In the *Coalfield Times*, which is one of the well-known newspapers of the Jharia coalfield area, there is mention of a complaint of purchase of stores at inflated rates to the extent of one crore of rupees in the Eastern Division of the Coal Mining Authority according to the police authorities.

[Shri Som Nath Chatterjee]

Therefore, these are matters which require immediately to be looked into. Do not tinker with these things, because they do not help in any way to get a solution of the real problem. Instead of solving these problems of corruption, mismanagement, accumulation of coal, improper distribution of coal and so on, what you are now doing is putting the employees to risk about their future, the Coal Board is being abolished, and you are giving more and more powers to the CMA and the BCCL, which is not justified, in the process. But this has been a facade only; the real object is to increase the excise duty, which will necessarily mean an immediate increase in the price of coal for the consumers. Therefore, the consumers are not thought of, the mine safety is not thought of, the employees are not thought of. All that this Government wants is more and more money from the poor people and the poor consumers. Therefore, we oppose this Bill for these reasons.

MR. DEPUTY-SPEAKER: Although Shri Somnath Chatterjee has given his amendments only this morning and, according to the rules, they should be time-barred, some discretion is left to the Chair, and in view of the arguments he advanced, which appear to me to be cogent and reveal certain serious lacunae in the Bill, I would go out of my way and admit these amendments even now. But, when I do it in his case, I have to admit the other amendments too; I cannot discriminate. I would ask the Table to make a few copies of these amendments and give them to the Minister. He will study them in the meanwhile. I would say this to Shri Chatterjee. Whenever he speaks, he speaks with a certain knowledge and cogency But he is always derelict in the matter of submitting amendments in time. I would like that he does not repeat this, and does not put the Chair in this embarrassing situation in the future.

श्री राम सिंह भाई (इंदौर): जो बिल लाया गया है मैं उसका हृदय से समर्थन करता हूं। राष्ट्रीयकरण के बाद इस तरह का बिल लाया जाना बहुत जरूरी था। जब सरकार ने सारी कोल माइन्ज को अपने हाथ में ले लिया तो कोल बोर्ड बनाए रखने का कोई मतलब नहीं रह जाता। कोलबोर्ड उस हालत में बना था जब कोल माइन्ज का प्रबन्ध निजी क्षेत्र में था। कोल माइन्स के शासन के हाथ में आ जाने के बाद उस व्यवस्था के अन्तर्गत कोल माइन्ज को बनाए रखना खतरे से खाली नहीं था। इसी लिए जरुरी था कि बोर्ड को समाप्त करके इस तरह की नई व्यवस्था को स्थापित किया जाता।

15.04 hrs.

[SHRI DINESH CHANDRA GOSWAMI *in the Chair*]

इस बिल में आपने एक्साइज ड्यूटी चार रुपये से बढ़ा कर दस रुपये की है। दुनिया भर की चीजों के भाव आप देखें, हर चीज महंगी हो गयी है, मजदूरी भी बहुत महंगी पड़ रही है सारे का सारा खर्चा जब इतना बढ़ा हो तो 1952 का बना हुआ यह कानून जिस में चार रुपये पर टन रखा गया था उसको बढ़ा कर अगर दस रुपये पर टन किया जा रहा है तो यह ऐसी बात नहीं है जिस पर टीका की जा सके। इस बिल का उद्देश्य, एक तो कोल बोर्ड को समाप्त करना है। दूसरे एक्साइज ड्यूटी को बढ़ाना और तीसरे जो 1952 का एक्ट है और जिस का संशोधन 1970 में किया गया था। उसको समाप्त करना है। एक चीज इस बारे में और भी अच्छी है। धारा 5 के कालम (2) (ख) में कहा गया है कि कोयला खानों के विकास की योजना और उसका कार्यान्वयन वैज्ञानिक ढंग से करना

मैं समझता हूं कि इसके सिवा चारा नहीं था। सवा सो साल से कोल माइन्ज निजी क्षेत्र में नहीं रही है। उन लोगों ने अपने निजी स्वार्थ की दृष्टि से कोल माइन्ज को खोदा है, कम से कम पैसा लगाकर ज्यादा से ज्यादा पैसा कमाने की कोशिश की है। कोल माइंज को डेवलप करने की तरफ उन का ध्यान बिल्कुल नहीं गया है, कोई वैज्ञानिक ढंग उन्होंने नहीं अपनाया है उन के मजदूरों के साथ अच्छे सम्बन्ध नहीं रहे, उन्होंने गवर्नमैन्ट की परवाह नहीं की, उन्होंने सोचा कि दूध देने वाली गाय है उसको कम से कम चारा डाल कर ज्यादा से ज्यादा दूध पैदा कर लो, फिर चाहे बछड़े का या गाय का भी कुछ भी हाल हो।

अब आपने कोल माइन्ज का राष्ट्रीयकरण कर दिया है। इस राष्ट्रीकरण को नाकामयाब करने के लिए किस तरह की खटपट कर रहे हैं ये निजी क्षेत्र वाले यह मैं आपको बतलाना चाहता हू। अच्छे अच्छे लोग जो कारखाने दार नहीं है जिन को कोयला से कुछ लेना देना नहीं है चर्चा करते समय कहते है कि कोयला नहीं मिल रहा है और जो मिल रहा है वह बहुत खराब मिल रहा है। वे लोगों को ऐसा समझते है जैसे राष्ट्रीकरण के बाद गवर्नमैन्ट ही कोयला बनाती है। खानों में से कोयला निकलेगा जैसा वैसा ही तो कारखानो में जाएगा। कोयला खोदा जाता है बनाया नहीं जाता। गवर्नमैन्ट तो कोयला बनाती नहीं। यह तो निकलने की बात है जैसा निकलेगा वैसा मिलेगा जैसा वहां से निकलता है वैसा कारखानों में जाता है। पहले भी कोयला आता था और आज भी आता है।

आपने वैज्ञानिक ढग से विकास की बात कही है। वह ठीक है। लेकिन आप देखे कि कोल माइंज की मेंटेनेंस नहीं हुआ है। वैज्ञानिक ढग अपनाने पर आपका कितना खर्च होगा। आप दुनिया के दूसरे देशों के आंकड़े देखे और अपने देश में देखे। पर वर्कर हमारे देश मे बहुत कम कोला निकाला जाता है। इसका कारण यह है कि कोल माइंज का मेन्टिनेंस ही नहीं किया गया है तो नवीकरण और आधुनिकीकरण ही क्या होगा।

मैं समझता हू कि कोल माइंज को ज्यादा से ज्यादा श्रमिक रखने की दृष्टि से नहीं देखा जाना चाहिए। बल्कि यह देखना चाहिए कि हमें उत्पादन भी ज्यादा मिले और जन हानि भी न हो। जितने ज्यादा वर्कर आप कोल माइंज मे रखेंगे उतने ज्यादा एक्सीडेन्ट होंगे। हमें जान माल का भी ख्याल रखना चाहिए और उसका ख्याल रखते हुए कोल माइस का आधुनिकीकरण करना चाहिए, मेकाइजेशन करना चाहिए हर काम सिस्टमैटेकली करना चाहिए ऐसा हमने किया तो हमारा खर्चा कम होगा, कास्ट आफ कोल प्रोडक्शन काम आयेगा और जान माल का नुकसान भी कम होगा। हमने देखा है कि श्रमिकों की हिफाजत और खदानों की हिफाजत, दोनो की दृष्टि से निजी क्षेत्र वालो ने गवर्नमेन्ट को धोखा दिया है। मजदूरो को प्रबन्ध में हिस्सा नहीं दिया है। आपने देखा हो होगा कि जितने एक्सीडेन्ट हुए हैं उन में से आधे से अधिक दीवारों और छतों के गिरने से हुए है।

(श्री रामसिंह भाई)

जब कहा गया कि इसका खुलासा हो तो कहते हैं टिम्बर नहीं मिलता है। राष्ट्रीयकरण करने के बाद यह बात पैदा नहीं होनी चाहिए कि एक्सीडेन्ट इसलिए ज्यादा होते है कि अमुक चीजे नही मिलती हैं। हमें सबसे पहले जान व माल की हिफाजत का प्रबन्ध करना हैं तो उसमे यह कहने का मौका नही आना चाहिए -- शासकीय अधिकारियों को भी कहने का मौका नही आना चाहिए, श्रमिकों को भी नही आना चाहिए और आपको भी कहने का मौका नहीं आना चाहिए। मैं मानता हू कि कोल माइन्स के लिए स्पेशल लकड़ी की जरूरत पड़ती है तो उनके लिए आप फारेस्ट रिजर्व कराये। जिस कारखाने मे पल्प लगता है उसके लिए आप फारेस्ट रिजर्व कराते है उसी तरह से कोल माइन्स की प्रोटेक्शन के लिए अगर टिम्बर की जरूरत है तो उसके लिए भी आप अमुक फारेस्ट को कोल माइन्स के लिए रिजर्व करा सकते है कि वहां कि लकड़ी केवल कोल माइन्स मे ही जायेगी।

इसी प्रकार से पिछले साल हमे बताया गया एक कान्फ्रन्स मे कि फारेन एक्सचेंज की कमी के कारण कोल माइन्स के जो मजदूर है उन को स्पेशल जूते नही मिल रहे हैं। बडी मजे की बात है कि फारेन एक्सचेंज से इस देश मे बड़ी बड़ी चीजें आ रही है लेकिन मजदूरों के बचाव के लिए जो जूते होते हैं वह फारेन एक्सचेंज की कमी के कारण नहीं आ रहे हैं। अगर कोल माइन्स के मजदूरो के पैरों में वह जूते नही तो कितने एक्सीडेन्ट्स हो सकते हैं। इसलिए मैं कहना चाहता हू कि राष्ट्रीयकरण के बाद कोल माइन्स का मैनेजमेंट बड़े सुयोग्य हाथों में गया है। हमारे मालवीय जी बड़े चतुर और व्यावहारिक आदमी हैं, वह वैसे भी काम लेते हैं लेकिन अपनी मीठी भाषा से बहुत ज्यादा काम ले लेते हैं। वे पैसे से कम, जबान से ज्यादा काम लेते हैं। मैं जानता हू आप के सामने कठिनाइयां बहुत हैं, पैसा भी बहुत खर्च करना पड़ेगा लेकिन फिर भी आपको इन माइन्स को आधुनिक बनाना होगा। मै तो यहा तक कहूगा कि बहुत सी माइन्स मे तो जितनी रेती डालनी चाहिए, जिस परिणाम मे वहा पानी होना चाहिए वह भी नही हुआ है। खासकर जो डस्ट है, जिसके कारण वर्कर्स को बहुत तकलीफ होती है उसका भी सही प्रबन्ध नही है। इसी प्रकार से माइन्स मे ताजी हवा का प्रबन्ध नही है। यदि हमे अधिक प्रोडक्शन लेना है और कास्ट कम करनी है तो माइन्स मे जो वर्किंग कंडीशन्ज हैं उनको सुन्दर बनाना होगा। जितना ही आप उनकी वर्किंग कंडीशन्स को सुधारेंगे उतना ही ज्यादा प्रोडक्शन बढ़ेगा तथा कास्ट भी कम आयेगी। इसके अलावा बाहर की बात भी आपको देखनी है कि खानो में काम करने वाले वर्कर्स किस हालत मे खाना खाते हैं। उनको नहाने के लिए बराबर पानी नही मिलता है। वे अपने कपड़े भी नही बदल पाते हैं। खदान के अन्दर से निकलने के बाद एक मजदूर को पानी कितना लगता है इसको भी देखना है। शहरो मे तो आप यह हिसाब लगाते हैं कि प्रति व्यक्ति इतने गैलन पानी होना चाहिए लेकिन उसी हिसाब से आप खान के वर्कर्स का भी हिसाब नही लगा सकते क्योंकि बाहर से एक

आदमी को नहाने के लिए जितना पानी चाहिए उससे चार या छः गुना पानी एक खान वर्कर को चाहिए । लेकिन जब उनको पीने के लिए ही पानी नहीं मिल रहा है तो नहाने की बात ही क्या है । इसके साथ साथ मैं कहूंगा कि उनके रहने की व्यवस्था बहुत सुन्दर होनी चाहिए । माइन्स के अन्दर और बाहर लैट्रिन्स और यूरिनल्स की जितनी सुन्दर व्यवस्था आप करेंगे उतनी ही कम गन्दगी वहां पर होगी ।

इस पर बोलने के लिए तो बहुत है लेकिन मैं अधिक नहीं बोलना चाहता हूं, अभी मेरे साथी भी इस पर बोलगे । मैं एक बात और कहना चाहता हूं कि आपके जो इंस्पेक्टर्स हैं वह तादाद में बहुत कम हैं । आप दुनियां के आंकड़े देखें, मैं तो बाहर गया हूं और कोल माइन्स में जाकर देखा है वहां पर हालत यह है कि जितने इन्सपेक्टर गवनमेंट के हैं उतने ही इन्सपेक्टर ट्रेड यूनियन के भी हैं । यानी परलल तौर पर गवर्नमेंट के इंस्पेक्टर्स और ट्रेड यूनियन के इंस्पेक्टर्स इन्सपेक्शन करते हैं। ट्रेड यूनियन के इन्सपेक्टर्स खामियों को बताते हैं क्योंकि वहां पर जान माल और जीवन का सवाल होता है । कहा नहीं जा सकता कि जहां पर आसानी से काम हो रहा है वहां पर कब छत या दीवाल गिर पड़ेगी । निजी क्षेत्र वालों ने जो हालत कर रखी है उसका तो भगवान ही मालिक है और भगवान का भी कौन मालिक है पता नहीं । तो मैं हृदय से इसका समर्थन करते हुए कहना चाहता हूं कि आपको इसमें सभी का सहयोग लेना होगा ।

अन्त में एक बात और कहकर समाप्त करूंगा । ठेकेदारी के अन्तर्गत जितने मजदूर कोयला खान में पड़े हुए हैं वह तो जितने आपके स्थाई मजदूर हैं उनसे भी ज्यादा हैं । तो इस प्रथा को आप समाप्त करें । आपने बड़े बड़े राजा महाराजाओं की ठेकेदारी खत्म कर दी तो फिर ठेकेदारों के अन्तर्गत गरीब मजदूरों को रखना एक तरह से उनको बेच देना है । खुले बाजार में वे बिक रहे हैं । आप उनको कुछ भी दें लेकिन इस ठेकेदारी प्रथा को बन्द करें । आप पीस रेट पर काम लेना चाहें तो मैं उसका भी सपोर्टर हूं लेकिन किसी भी तरह से ठेकेदारी प्रथा बन्द होनी चाहिए ।

इतना ही कहते हुए मैं इस बिल का समर्थन करता हूं ।

DR. RANEN SEN (Barasat): The coal industry has assumed much importance today in view of the oil crisis in our country. Therefore, the importance of coal has to be realised in the sense that better coal should be mined, more coal should be mined, better coal should be supplied to essential services and the coalmines should be conserved very carefully. There are no two opinions on this point. Probably the idea of bringing this Bill before the House is to create a climate in which the coal industry will get strengthened. We have some examples how previously the mine-owners had neglected conservation of coalmines. The question of stowing and other things was there. I remember, a few years back, a particular area of Barakar, where the grand trunk railway line passes between Dhanbad and Asansol, was endangered because it was feared that there was a coalmine which had been used long before but no stowing had been done. The coalmine was just beneath the railway line, so much so that the

[Dr. Ranen Sen]

public got worried when this news came in the newspapers. Ultimately, for a few days running of trains between Asansol and Dhanbad was stopped. This shows how the coalmines were used by the owners......

AN HON. MEMBER: How the Coal Board was functioning.

DR. RANEN SEN: ....how the Coal Board was functioning, how the Chief Inspectorate of Mines and Safety was functioning and by and large how the Government was functioning. Therefore, if you raise those points, all these points have to be covered. I was not saying with a view to criticising the Government or the Inspectorate. What I said was that the position was very bad. Quite a few years before the nationalisation of coalmine, I have an occasion to visit Dhanbad and I found one coalmine burning for years together....

SHRI R. N. SHARMA (Dhanbad): 50 at least.

DR. RANEN SEN: I saw one; I did not see 50. For years together it was burning, and it was nobody's business. Therefore, it could be concluded and it was rightly concluded by late lamented Shri Mohan Kumaramangalam that the whole thing was being massacred by the employers in order to mint more profit; it was found that the Coal Board was neglecting; the Mines Safety Organisation was neglecting. As a result of that, so many disasters took place in the coalmines—not only in Raniganj and Jharia but even in Madhya Pradesh, Parasia and other places. So, it was high time that the coal mines had to be nationalised and something had to be done in regard to conservation and development of the coal mines.

There is another point. In this Bill, in Chapter II, clause 4(2)(c) there is a reference to washing of coal with a view to beneficiation and reducing the ash content of coal. When the coal mines were nationalised, in that Bill in all speeches made by the hon. Minister those days, a special point was made about washing coal. But, even now and even to-day all the thermal plants in Bihar and Bengal are complaining—I am not speaking of other thermal plants and other industries, I am more concerned with this Bengal and Bihar belt because there is a joint grid for producing electricity and distributing it—that the coal they get is a very bad coal, badly washed, as a result of which Chandrapur on one day, Patratu the second day, the Maithon on the third day and Durgapur on the fourth day are going out of commission. One of their main complaints is the supply of bad coal and there was no proper washing of the coal. Therefore, this mention was made and I am not very much enthused because long before, more than one and half years back these speeches were made here and a particular reference was made to the washeries supplying good quality coal to industries and thermal plants. Therefore, whatever is written in the paper is not always implemented....

AN HON. MEMBER: Washed coal goes to industries and rejected coal goes to thermal plants.

DR. RANEN SEN: The result of that is that Bengal and Bihar have become the worst sufferers in regard to power supply.

Another point I want to make is about the officers of the CMA and its sister oragnisation, B.C.C.L. and the role they play There, I beg to submit that it is still time for the Government and the Steel and Mines Ministry to wake up and see how the production and distribution of coal is being sabotaged by a section of the officers. It is a known fact that after nationalisation, somehow or other these officers or at least some of them —I cannot tar all the officers with the same brush—who did not like this nationalisation and as a result of that

because they had no spirit of dedication, they are opposed to it. Somehow or the other they are tied up with these individual mine-owners and they saw to it that the production was hampered, the safety rules are violated and a series of corruption and nepotism took place with regard to supply of coal. That is why coal prices have risen. Less coal is being produced. Less coal in the sense that less than the expected amount is being produced.

It is reported that these mine officers whose duty it is to go down the mines to inspect and see for themselves and to help the workers, in most cases, refuse to do it. I learn all the trade unions, irrespective of their political affiliations, have complained to the Ministry, but nothing much has been done in this regard to make these officers give up their reticence and obdurate attitude. This is the second point I wanted to make because this relates to this particular Bill.

Thirdly, I want to make another point. This is in regard to these safety measures. When this question of safety of mines, not only the safety of the coal deposits but the safety of the lives of the workers also, arose, it has been over and over again pointed out to us that the workers' participation will be sought. As far as I know, there has been some improvement in regard to the workers' participation in many matters. I must admit that. In many matters there has been substantial improvement but not in respect of this. I want to know from the Minister as to what actually is being done to see that the safety measures are being properly enforced. There should be cooperation with the workers' trade unions. This cooperation should be sought for by the management. Otherwise what happens is this. The Inspector of Mines is situated somewhere else. Whenever a disaster takes place they reach the place long afterwards and by that time, sufficient damage would have been done already. This is the position in regard to those cases and, therefore, a suggestion was made by the August House which was accepted by the Minister in those days saying that the trade unions' participation in regard to safety measures should also be ensured. I request that this point should be brought out clearly.

My next point is this. This is in regard to certain points raised by Mr. Chatterjee. I think he has done it quite justifiably and this is in regard to Clause 15. Now, in regard to Clause 15, I do not know what is the purpose of putting in the word 'organisation' there. The words 'organisation' such other things have been introduced and I have not been able to understand this. I will not be so vociferous as Mr. Chatterjee to condemn this word altogether but the difficulty is this. In the Bill unless these things are clearly specified this may create some loopholes which may be used by certain interested quarters later. Therefore, as Mr. Chatterjee as asked, what is the purpoe of introducing the word 'Government company or organisation'? This is the point to be clarified with regard to Clause 15. Then, the second line reads like this:

> ....'and shall continue to do so unless and until his employment in the Government company or organisation in terminated or until his remuneration or terms and conditions of service are duly altered by the Government company or organisation as the case may be.'

Obviously the CMA and BCCL as employers have certain rights in regard to working and service conditions of the employees. So, why do you mention about punishment and other things in the Bill? What is the object, I would like to know. The proviso says:

> "Provided that the tenure, remueration and other terms and conditions of service of any such officer or other employee shall not be altered to his disadvantage except with the previous approval of the

[Dr. Ranen Sen]

Central Government or without such approval except as a measure of punishment, under the rules of the Government company or the organisation concerned."

Why mention the word 'punishment' in the Bill? That creates apprehension in the minds of the workers. Therefore I agree with Mr. Catterjee when he said that these points have to be clarified.

My last point is this. It is a very good thing for which I congratulate to the Minister that they have taken steps to raise the wages and the emoluments of the colliery workers They have been increased to a certain extent and far that I thank the Minister.

There was a newspaper report before the Bill was placed before the House that the price of coal was going to be increased.

This leaves a bad taste in the Mouth if the workers are pitted against the public. Unfortunately that has been the attitude of he Government to put the workers against the public and *vice versa*. This is very bad. Secondly, after the Bill has been introduced, there is a real apprehension in the minds of the people that when the cess rises from Rs. 4/5 per ton to Rs. 10/- naturally, they fear that the price may still rise. In such a situation, the Ministry should see—the Government should see—that the prices are not enhanced. Already it was reported in the Calcutta newspaper that at the price fixed by the C.M.A. and D.C.C.L. for the supply of coal to Calcutta, namely Rs. 5 and 7.50 per maund respectively the coal is not available at there prices but it is available at Rs. 8. The House should be assured by the Ministry that the price of coal would not be increased.

With these words, I say that this Bill is to be implemented and it should not be kept in cold storage like the other Bill which had not been implemented even though the same was passed by this House.

श्री राम नारायण शर्मा (धनबाद) सभापति महोदय, कोल माइन्ज (कानजरवेशन एंड डेवलपमेंट) बिल, 1974 इसी नाम के 1952 के एक्ट का रेप्लिका है और 22 वर्षों के बाद इस बिल के द्वारा उस पुराने कानून को रिपील किया जा रहा है। मैं इस का समर्थन करता हूं।

यह बिल बहुत ही स्वागत योग्य है। आज खानों की सुरक्षा और डेवलपमेंट के लिए फंडज की आवश्यकता है। 1952 में 4 रुपये प्रति टन का जो सेस निश्चित किया गया था, 22 वर्षों के बाद आज 1974 में उस को बढ़ा कर 10 रुपये प्रति-टन किया जा रहा है। ऐसा मालूम होता है कि यह रकम शायद सारे कास्ट को ही मीट कर सके।

सरकार ने कोल बोर्ड को एबालिश करते हुए उसके मुलाजिमों की नौकरी की सुरक्षा के सम्बन्ध में जो व्यवस्था की है, उस में कुछ और सुधार करने की आवश्यकता है। कोल बोर्ड में सभी तरह की सर्विस वाले लोग हैं और उन में आठ-आठ बरस के प्रोबेशनर भी पड़े हुये हैं। मैं समझता हूं कि सरकार ने इस सम्बन्ध में "आर्गनाइजेशन" रख कर कोई गलती नहीं की है। उन लोगों को केवल सी० एम०ए० या बी०सी०सी०एल० में ही रखा जायेगा, ऐसी बात नहीं है। उन को फर्टलाइजर कार्पोरेशन और माइन्ज एंड मेटल्ज एंड ट्रेडिंग कार्पोरेशन आदि दूसरी पब्लिक सैक्टर की आर्गनाइजेशन में भी रखने की कोशिश करनी चाहिए। इस बात का भी ध्यान रखना चाहिए कि उन लोगों की पे और सीनियोरिटी वगैरह का प्रोटेक्शन हो।

श्री चटर्जी ने कहा है कि सुरक्षा के उद्देश्य को इस बिल में से निकाल दिया गया है। मैं माननीय सदस्य को बताना चाहता हूं कि इस बिल के क्लाज 3 में कोल माइन्ज और उन में काम करने वाले लोगों की सुरक्षा

के सम्बन्ध में 1952 के कानून का सनूचा प्राविजन रखा गया है। डेफिनीशन्ज के अन्तर्गत क्लाज 3 (आई) में कहा गया है "सेफ्टी इन कोल माइन्ज इनक्लूडज दि सैफ्टी आफ ऐनी रेलवे सिचुएटिड आन दि सरफेस एबाव ए काल माइन"।

इसी क्लाज में मैं एक लैकुना पाता हू। इस में "चीफ इस्पैक्टर" और "इस्पैक्टर" की डेफीनीशन दी गई है। लेकिन अब इन डेजिग्नेशनज को बदलकर "डायरेक्टर—जनरल, माइन्ज सेफ्टी" और "डायरेक्टर" कर दिया गया है। इस लिए इस क्लाज मे आवश्यक सशोधन किया जाना चाहिए।

15.36 hrs.

[SHRI ISHAQUE SAMBHALI *in the Chair*]

जहा तक सेफ्टी का प्रश्न है, केवल रेलवे की सैफ्टी का ही ध्यान नहीं रखा जाना चाहिए, बल्कि रोडज और मकानात को भी इस में शामिल करना चाहिए। सरफेस पर एग्रीकल्चरिस्ट लोगो के खेत होते हैं, वे बबाद हो जाते हैं, लेकिन उन को कोई मुआवजा नही दिया जाता है। मेरा निवेदन है कि कोल बोर्ड के द्वारा सेफ्टी सम्बन्धी इस प्राविजन का पालन बिल्कुल नही हुआ है। जहा तक स्टोइग का प्रश्न है, नियम यह है कि जितना कोयला निकाला जाय, खान मे उतना बालू डाला जाय और अगर बालू न हो तो और मेटिरियल डाला जाये, जो एक्सप्लोजिव मैटीरियल न हो, और इस प्रकार खान की सतह को सुरक्षित रखा जाये। लेकिन उस उद्देश्य की प्राप्ति की दिशा में यह बिल अपने लक्ष्य को प्राप्त नही कर सका है। यह बिल इस लक्ष्य को प्राप्त नही कर सका है कि हम अधिक से अधिक स्टोइग करेंगे, तो अधिक से अधिक कोयला भी निकालेंगे।

कोयले के नेशनलाइजेशन पर डीबेट से नेशनलाइजेशन के लिए जो भी आर्गूमेंट्स दी गई, वे सब कोल बोर्ड के सम्बन्ध में भी लागू होती हैं। कोल बोर्ड ने अपना फक्शन पूरा नही किया। मैं सदन की जानकारी के लिए बताना चाहता हू कि जहा तक स्टोइग का प्राविजन है, जितना कोयला निकाला जाता है, उतनी भर्ती के लिए सरकार कम्पनियों का पैसा देती है, लेकिन कम्पनियों के व्यवस्थापक केवल दरवाजे पर दस बीस फीट भर कर सम्बन्धित अधिकारियो के साथ मिल कर बाकी सारे पैसे को पार कर जाते रहे है। पिछले 22 वर्षों मे इस महत्वपूर्ण उद्देश्य की पूर्ति की दिशा मे कोई कदम नही उठाया जा सका। न हम खानो की सतह की सुरक्षा कर सके और न अन्दर की सुरक्षा कर सके, जिस के परिणाम-स्वरूप खानो के डूबने और उन मे आग लगने की घटनाओ को रोका नही जा सका है।

झरिया कोयला खदानो का एक पुराना क्षेत्र है, जहा से कोकिंग कोल निकलता है। वहां चारो तरफ सतह पर जमीन मे आग लगी हुई है।

यह मैं आप को बताऊ कि जमीन की सतह मे आग लगी हुई है तो आप कहेंगे कि यह कैसा दिवाना है जो कहता है कि मिट्टी में भी आग लगी हुई है। लेकिन आप देखेंगे कि सारी मिट्टी फट-फट कर घूम रही है। कोयला खदान मे आग लगी, उस को बुझाया नही गया, उस मे बालू नही डाला गया। उस की ब्लकेटिग होनी है सैंड स्टोइग कर के वह नही किया गया जिस की वजह से सडको की, मकानो की, खेत, और खलिहानो की दुर्गति है और गाव वालो का, शहर वालो को घर छोडकर भागने के लिए मजबूर होना पड रहा है। इस तरह से लापरवाही बरती गई है। इस डिपार्टमेंट के अवालीशन के ऊपर अगर मिस्टर चटर्जी को एतराज हो तो मैं साथ कहूंगा कि इस डिपार्टमेंट की फक्शनिंग के संबंध मे एक कमीशन सरकार बहाल करे और देखे इस डिपार्टमेंट के एक-एक आफिसर को कि क्या वह किसी भी सरकारी काम मे रहने लायक

[श्री राम नारायण शर्मा]

हैं ? आप देखेंगे कि इस डिपार्टमेंट का एक एक आदमी ऐसा है कि जिसको चाहे नेग्लिजिस कहिये, चाहे वह जानबूझकर अन्दाज करता हो चाहे नजर-अन्दाज करते के लिए उनके साथ उस का राजीनामा हो, इस तरह की बात उस के अदर है और यह क्रम चलता रहता है। इस क्रम को आज यह एक कदम बढ़ा कर के रोका गया है। उस सस्था को जिस का कम से कम 23 वर्ष से पाप का घडा भर रहा था, उस को इस के द्वारा खत्म किया है। लेकिन वे आफिसर जिन को आप खत्म कर रहे है वे सीध नही करते थे, वे तो इन्ही लोगो की राय से करते थे जो आज भी इन को चलाते है। आज भी एम ए के अधिकारी हो गए, डी सी सी एल के अधिकारी हो गए। यह केवल सी एम ए और डी सी सी एल के सबध मे सरकार ने कहा है लेकिन मैं जानता हू कि दो कम्पनिया और हैं। एक सिगरेनी कोल कम्पनी है और आप ने इडियन आयरन एड कम्पनी को टेक ओवर किया है, वह चौथी कम्पनी है। एक पाचवी कम्पनी प्राइवेट सैक्टर मे है, वह भी है क्योकि उस के हाथ मे व्यवस्था देगे—टाटा आयरन एड स्टील कम्पनी। तो कोल माइन्स मे ये पांच कम्पनिया हैं इन के हाथ मेदे कर के आप क्या सुरक्षित रूप मे रह सकते है ?

आप ने दिया है कि चीफ इस्पेक्टर आफ माइन्स के विभागीय अधिकारी और इसपेक्टरटोरेट वगैरह जाच करेगे। क्या आप समझते है कि चीफ इसपेक्टरेट आफ माइन्स के विभागीय अधिकारी जाच करेगे और आप के आफिसर को प्रासीक्यूट करेगे तो आप चुप चाप बैठे रहेंगे ? आप चुप चाप नही बैठे रहेंगे। आप उन को प्रासीक्यूट नही करने देगे। कहेंगे कि लेबर डिपार्टमेंट के हैं और लेबर डिपार्टमेट को शायद प्रायरिटी में लास्ट चास देते हैं, उस का अन्तिम स्थान होता है। क्योकि उसी क्वालिफिकेशन का आदमी अगर लेबर डिपार्टमेंट में काम करता है तो वह नान-टेकनिकल समझा जाता है। लेकिन माइन्स डिपार्टमेंट में आये तो वह टेकनिकल हो जायेगा। सरकार ने जो परिभाषा टेकनिकल और नान-टेकनिकल की की है, उस के सबंध में मैं पै कमिशन की रिपोर्ट की ओर आप का ध्यान दिलाता हू। उस को आप जूनियर सुबार्डिनेट आफिसर बना कर रखे हुए हैं ओहदे के मामले मे और उस के हाथ मे आप इसपेक्शन की पावर देते हैं तो वह अपने इस्पैक्शन का प्रतिफल जो है उस को कहा तक लागू कर सकेगा, यह देखने की बात है।

इस में लिखा है कि कोयले की क्वालिटी भी इम्प्रूव करने के लिए वह काम करेगा। कोयला देश की सम्पत्ति है। आज उसकी क्वालिटी की इतनी बरबादी हो रही है कि कोयला जैसा धन आप सिर्फ आग जलाने के काम मे लाते हैं। वह साफ्ट कोक जो होता है उसको अगर सही तरीके से तैयार किया जाय—बाइस वर्षों का इतिहास मैं बताता हू, सही तरीके से उस साफ्ट कोक को तैयार किया जाय तो कोयले की कीमत के बराबर का दूसरा सामान आप उस से से निकाल सकेंगे। उस में से कोलतार निकाल सकेंगे, नेफ्थलीन निकाल सकेंगे। 100 बाई-प्रोडक्ट्स उस के निकलते है। बेंन्जिन निकाल सकते हैं। ये सारे बाई-प्रोडक्ट निकालने के बाद कोयला आप को बिना कीमत का बचेगा। आप इतना बडा डिपार्टमेंट रखे हुये है, कहते है टु इम्प्रुव एड डेवलप दि क्वालिटी आफ कोल—ये क्या इम्प्रूवमेंट करेंगे, क्या डेवलपमेंट करेगे ? इन को अपने आफिस को डेवलप करने की चिन्ता रहती है। उसी की चिन्ता मे ये मग्न रहते हैं। आज जितनी गैस की बरबादी होती है, वह सारी गैस जो हवा में जा करके सारे वातावरण को विषाक्त करती है उस को आप पैनेलाइज करें तो इस

देश की सारी इंडस्ट्री आज गैस से चल सकती है और गैस का अभाव नहीं हो सकता । लेकिन ये सारी चीज इस तरह से हैपहेजर्ड वे में मैनेज की गई हैं कि उन का सही ढंग से यूटिलाइजेशन नहीं हो पाता है । आज भी नेशनलाइज हो जाने के बाद भी कोलियरिया जो बनी हैं वह हार्ड कोक ओवेन बना रही है लेकिन उस में से कोई बाई-प्रोडक्ट निकालने का प्राविजन नहीं है । उसी तरह से क्रूड मेथड से आज भी उस को जलाने जा रहे हैं ।......... (व्यवधान).......बिहार में कोकिंग कोल है तो बिहार में तो ज्यादा होगा ही ।

तो आप उन को मजबूर करें कि वे बाई-प्रोडक्ट भी उसके साथ साथ निकालें—स्प्रिट निकालें, बैंजिन निकालें, नेफ्थलीन निकालें, संक्रीन निकालें और मुल्क के इस्तेमाल के लिए उन सारी चीजों को लावें ।

इस तरह से जो महत् उद्देश्य है इस बिल का उस को दे । इस बिल का जो इतना बडा उद्देश्य है उस उद्देश्य की दिशा में जो एग्जीक्यूटिव ऐजेन्सी है उस ने कोई कदम नहीं उठाया है । माननीय श्री सोमनाथ चटर्जी साहब ने कहा कि कोल बोर्ड को क्यों उठा रहे हैं ? तो ऐसा हाथी पाल कर क्या होगा कि जो सिर्फ चारा ही खाता हो और लीद ही देता हो, उस से हम कोई खेती का काम नहीं ले सकते, कोई धन्धा नहीं करवा सकते, कोई काम न ले सकते हों ? आज की स्थिति में उस आफिस को बनाये रखने में क्या लाभ है ? उस में से स्केलेटन आफिस को बनाए रखने के लिए हम ने देखा है कि आप के माइन्स डिपार्टमेंट की साजिश चल रही है कि उस को कोल कंट्रोलर के रूप में रखेंगे, कोल बोर्ड के रूप में नहीं रखेंगे, कोयले का डिस्ट्रीब्यूशन उस से कंट्रोल करेंगे । अब हार्ड कोक इतना सा तो तैयार करेंगे क्योंकि इन के सारे कोक ओवेन आज बैठे हुए हैं, कोयला नहीं है, इसलिए उसी के डिस्ट्रीब्यूशन के लिए उस हाथी को रखेंगे, केवल शोभा के लिए, यह साजिश चल रही है । मेरा निवेदन है कि यह चीज नहीं रखनी चाहिए । उस की भी यूटिलिटी देखनी चाहिए कि हम कोक कंट्रोलर के आफिस को क्यों रख रहे हैं ? क्या जरूरत है ? क्या हम उस को कंट्रोल कर के उन एजेंसियों के मार्फत डिस्ट्रीब्यूट नहीं कर सकते जिनकी मार्फत सारा काम करते हैं ?

इन शब्दों के साथ इस बिल का जो महत् उद्देश्य है उस उद्देश्य की तरफ मैं सरकार का ध्यान ले जाना चाहूंगा और कहूंगा कि इस बिल को पास करके इस के उद्देश्य की प्राप्ति की दिशा में कदम उठावें ।

श्री धनशाह प्रधान (शहडोल) : सभापति महोदय, इस बिल का मैं समर्थन करता हूं । जो कोल बोर्ड को समाप्त करने के लिए प्रस्ताव लाया गया है वह ठीक है, उसे खत्म होना चाहिए । लेकिन जो एक्साइज ड्यूटी लगी है और जो रेट बढ़ाए जा रहे है यह गलत है । जो पहले रेट था उसी रेट पर लोगों को दिया जाए । राष्ट्रीयकरण के बाद जो आज उत्पादन हुआ है । यह कम हुआ है खदान के अन्दर जो मजदूर काम करते हैं उन की सेफ्टी के लिए कोई व्यवस्था नहीं है । भयंकर धूप और गर्मी के दिनों में आज मजदूरों को ठंडा पानी नहीं मिल रहा है खदान के अन्दर जो गर्मी है जहां वन्टीलेशन या पंखे की कोई व्यवस्था नहीं है, वहां मजदूर अपने कपड़े उतार कर काम करता है । मगर उसकी सुरक्षा का वहां कोई इंतजाम नहीं है । लकडी नहीं है, बालू की व्यवस्था नहीं है । सारे देश की खदानों को प्राईवेट मालिकों से छीन कर सरकार ने अपने हाथ में ले लिया है लेकिन जो इसके अधिकारी हैं वे क्या कर रहे हैं कि वहां पर खदान के जो पिलर हैं उसको काट काट कर निकाल रहे हैं और उस से एक्सीडेंट होते हैं ।

सभापति महोदय, मजदूरों को कपड़ा साबुन, जूते इत्यादि नहीं मिल रहे हैं, । अगर

[श्री धनसाह प्रधान]

मिलते भी हैं तो बहुत थोड़े मिलते हैं । इस के अतिरिक्त वहा पर काम करने के लिये फावडा गैती, छिब्बी इत्यादि भी पूरी मात्रा में नहीं मिलती है । ये औजार यदि कम हो जाते हैं तो कलकत्ता या नागपुर से आर्डर मगा कर देते हैं जिसका नतीजा यह होता है कि मजदूर निहत्थे बैठे रहते है, काम पर आते हैं और इन चीजों के न मिलने से हाजरी लगा कर बाहर चले जाते हैं । जब मजदूरों को काम करने के औजार ही नही मिलेंगे तो उत्पादन कैसे बढ़ेगा । मेरा निवेदन है कि इन वस्तुओं की व्यवस्था की जाये, उन के रहने के लिये मकानों का इन्तजाम किया जाय । इस समय जो अव्यवस्था वहां पर फैली हुई है उस को ठीक करने का प्रबन्ध किया जाय ।

खदानों मे सडास और पानी की व्यवस्था नही है । आवश्यकता की कोई चीज वहा उपलब्ध नही है । आपके माइन्ज इस्पेक्टर खदानो मे नही जाते हैं, जो आंज के अधिकारी है वे खदानो मे जा कर कोई जाच नही करते है— कहा पर गैस है, क्या डिप्लरिंग चल रही है, क्या लकड़ी लगानी है—इन सब कामों से आज के अधिकारी बिलकुल अनभिज्ञ हैं । इस तरफ़ विशेष ध्यान दिया जाय ।

ठेकेदारी की व्यवस्था अभी भी कोयला खदानों में चल रही है—यद्यपि इस का तीव्र विरोध किया जा रहा है । कई बार इस सदन में भी ठेकेदारी प्रथा समाप्त करने के लिये कहा गया लेकिन कोई ध्यान नही दिया गया । वहा के अधिकारी कहते हैं कि हम ठेकेदारी की प्रथा को चलायेंगे— मैं चाहता हू कि इस तरफ़ सरकार विशेष ध्यान दे ।

हमारे यहां कैरोसीन आयल की बहुत कमी है । हमारे मध्य प्रदेश के परासिया, शहडोल, सीधी, सरगुजा क्षेत्रों मे तेल की बहुत कमी है—वहां अधिक तेल की व्यवस्था होनी चाहिए और शहडोल स्टेशन पर काफ़ी मात्रा मे कैरोसीन तेल का स्टाक रखा जाना चाहिये तथा शीघ्र से शीघ्र वहां तेल पहुचाने की व्यवस्था होनी चाहिए ।

वहा के अधिकारी खदानों के लिये जो समान मंगाते हैं, वे किसी कम्पनी या फैक्टरी से मगाते है तथा उन के बिल ज्यादा कीमत के बनवाये जाते है—इस तरह की बेइमानी वहा चल रही है ।

जो कोयला बेचने के लिये भेजा जाता है पहले उस की तीन क्वालिटिया होती थी— स्लैक, स्टीम और रुबल, लेकिन अब उस को खत्म करके सिर्फ एक क्वालिटी रखी गई है । जो पुराने मालिक थे वे कोयले को तीन क्वालिटियों मे बेचते थे तथा तीनों के अलग-अलग दाम होते थे । मैं चाहता हू कि तीन क्वालिटियों मे कोयला बेचा जाय तथा तीनों की अलग अलग कीमत रखी जाय ।

कोयला खदान के मजदूरो को ठीक मजदूरी नही मिल रही है । वहा के मजदूरो ने तीन महीने पहले नोटिस दे कर माग की कि कोयला बोगी भरने का रेट ठीक निर्धारित किया जाय, लेकिन अधिकारियो ने उन की मागों को टाल दिया, इस के बाद वे स्ट्राइक कर के चले गये, लेकिन आज तक उस का निर्णय नही हुआ । मैं चाहता हू कि सरकार इस तरफ़ शीघ्र ध्यान दे ।

आप ने जो यह बिल पेश किया है इसका मैं समर्थन करता हू लेकिन आप से निवेदन करता हू कि कोयला खदानों से ठेकेदारी प्रथा को समाप्त कर के मजदूरों को ठीक वेतन दें तथा अधिक से अधिक सुविधायें देने की कृपा करें ।

श्री दामोदर पांडे (हजारीबाग) : सभापति जी, 1952 में जब यह बिल कानून बना था तो इसका एक निश्चित उद्देश्य था; लेकिन आज 22 वर्षों के बाद यह महसूस किया जा रहा है कि उद्देश्य को पूरा करने की जिम्मेदारी इस कानून की मार्फत जिस संस्था को दी गई थी उस संस्था की आज जरूरत नही है तथा आज उस को समाप्त करने के लिए हमारे सामने यह बिल आया है—हम इस बिल का स्वागत करते हैं।

आज जो कानून व्यवस्था रखी गई है उस मे सेस 4 रुपये से बढा कर दस रुपये टन किया जा रहा है। लेकिन मुझे संदेह है—मंत्री महोदय ने जो प्रावधान रखा है, 10 रुपये सेस रख कर वह जिस काम को पूरा करना चाहते है वह पूरा नही हो सकेगा। मैं यह महसूस करता हू कि इस को कुछ और अधिक बढा कर रखना चाहिए था। इस लिए कि जब हम महसूस करते हैं कि कोयले का अधिक उत्पादन हो, जब हम यह महसूस करते हैं कि और अधिक गहराई मे जा कर कोयला खोदना पडेगा, जब और अधिक उत्पादन की आवश्यकता होगी तो हमें और अधिक कठिनाइयो का सामना करना पड़ेगा।

अभी आपने सुना होगा कि कोयला खदानो के लिए बालू नही मिलता, नजदीक की नदियों मे जो बालू है, वह पूरा नही हो पाता, जिस से कोयला खानो की भराई की जा सके, स्टोइंग की जा सके। तो क्या आप यह महसूस करते है कि बिना बालू के कोयला निकाल लेंगे। अगर नही निकाल सकेंगे तो कोई दूसरा रास्ता निकालना पडेगा और वह रास्ता महगा होगा। अभी हाल मे एक्स्पेरिमेंट के तौर पर एक जगह न्यूमेटिक स्टोइंग चालू किया गया, पत्थर को चूरा कर के खदानो मे भरने की कोशिश की गई तो उस को जो कास्ट आई, मैं नही समझ पाता कि आप 10 रुपये के सेस से उस को कैसे पूरा कर सकेंगे। यहां सिर्फ बालू का सवाल ही नही है, बहुत से ऐसे काम हैं जो आप को करने होगे, जो कोयले के उत्पादन के लिये आवश्यक है। इस लिये इन कामो को करने के लिये अधिक से अधिक धन की आवश्यकता है।

सभापति जी, यह कोल-बोर्ड जो उस समय बनाया गया था उस का एक मकसद था और वह मकसद यह था अलग अलग निजी हाथों मे जो कोयला खदान थे उन के उत्पादन के खर्च मे विभिन्नता थी। उन के खर्च में एक-रूपता लाने के लिये ताकि पूरे देश को एक निश्चित दाम पर कोयला मिल सके, इस के लिये कोल बोर्ड की स्थापना की गई थी और यह सोचा गया था कि एडवर्स कन्डीशन्ज मे जो जो काम करने पडते हैं उन को सरकार की तरफ से सब्सीडाइज किया जाय। सब्सिडी के मामले को ले कर सब से पहले यह तय किया था कि कम से कम जो स्टोइंग का खर्च है, उस का शत-प्रतिशत खर्च कोल-बोर्ड उन मालिकों को देगा। इस के अलावा दूसरा खर्चा प्री-वार्टरिंग का था—जहा जहा कोयला खदानों में पानी भर जाता था, उस के खर्चे का पैसा भी वहा के मिल मालिको को दिया जाता था। इन दोनो मदो मे यह देखा गया कि जो पैसा दिया जाता है—मालिको के प्रतिनिधि और कोल-बोर्ड के प्रतिनिधि मिल कर इतना नुकसान कर रहे थे—जिस का जीताजागता नमूना हमारे शर्मा जी ने अभी दिया है। पूरे झरिया क्षेत्र का एक - तिहाई हिस्सा आज भी जल रहा है, आग लगी हुई है, जिस को बुझाने के कार्यक्रम मे पिछले 22 वर्षों मे कुछ नही किया गया। आज वहा का जन-जीवन अस्त-व्यस्त है, सडकें नही बन पाती हैं और जैसा सैन साहब ने कहा है—ऐसी हालत भी हुई है कि एक बार रेल भी बन्द हो गई, रेल लाइन सब्सिडेंस हो गई, जमीन नीचे धंस गई, ऐसी हालत चलने दी गई।

[श्री दामोदर पान्डे]

आज जब बदली हुई परिस्थितियों में सभी बातों को देखा जाता है तो यह महसूस किया जाता है कि कोल बोर्ड की कोई आवश्यकता नहीं रह गई थी, इसी लिए मंत्री महोदय जो बिल लाये हैं—कोल बोर्ड को समाप्त करने के लिये—यह स्वागत योग्य काम है।

सभापति महोदय : क्या आप और टाइम लेंगे।

श्री दामोदर पांडे : जी हां, मुझे थोड़ा वक्त और चाहिए।

सभापति महोदय : ठीक है, आप कल जारी रखिये।

अब हम एडजार्नमेंट मोशन लेते हैं—इस के लिये ढाई घंटा रखा गया है।

श्री ज्योतिर्मय बसु (डायमन्ड हार्बर) : ढाई घंटे में नहीं होगा।

सभापति महोदय : इस वक्त तो ढाई घंटे रखे गये हैं, बाद में देखा जायेगा।

16 hrs.

MOTION FOR ADJOURNMENT—*Contd.*

FAILURE TO AVERT RIOT IN SADAR BAZAR AREA IN DELHI—*contd.*

श्री अटल बिहारी वाजपेयी (ग्वालियर) : सभापति जी, मैं प्रस्ताव करता हूं कि सदन की बैठक स्थगित की जाये।

यह कार्य-स्थगन प्रस्ताव, दिल्ली में जो साम्प्रदायिक उपद्रव हुआ है, उसको लेकर है। साम्प्रदायिक उपद्रव एक गंभीर घटना है। उसकी चर्चा एक नाजुक मामला है। हमें यह ध्यान रखना होगा कि चर्चा साम्प्रदायिकता को और साम्प्रदायिक उपद्रव को दबाने में सहायक होनी चाहिए, उसको बढ़ाने में नहीं। 1947 के बाद दिल्ली में यह सब से बड़ा साम्प्रदायिक दंगा हुआ है। सरकारी आकड़ो के अनुसार दंगे में दस लोग मरे हैं, गैर-सरकारी आंकड़े मरने वालों की संख्या इससे कहीं ज्यादा बताते हैं। घायल होने वालो की संख्या सैंकड़ो में है। अस्पतालो से उनकी सही तादाद का पता नहीं लग सकता। बहुत से लोग पुलिस द्वारा परेशान किये जाने के डर से अस्पतालों में नहीं जाते। आज प्रात काल मैं दंगा-ग्रस्त इलाके मे घूमा था, मुझे एक डाक्टर ने बताया कि दो सौ ढाई सौ लोग उनके पास ऐसे आये जिके शरीर में छर्रे लगे थे और वह छर्रे उन्होंने वहीं पर निकाले ऐसे लोगो की तादाद अस्पतालों के आंकड़ों से नहीं मिलेगी। दंगे मे बहुत बड़ी संख्या में दूकानो में आग लगाई गई और भारी पैमाने पर सम्पत्ति नष्ट हुई है। मैं दंगे में मरने वाले सभी व्यक्तियो के प्रति, चाहे वे किसी भी सम्प्रदाय के हों, शोक संवेदना प्रकट करना चाहता हूं। हमारी नजर में मरने वाले भले इस सम्प्रदाय के हों या उस सम्प्रदाय के हो—सरकारी आकड़ों के अनुसार दस लोग मरे है, उनमे 8 हिन्दू बताये गये हैं, 2 मुसलमान—लेकिन दुनिया की नजरो में जो मरे हैं वे भारतीय हैं भारत की राजधानी दिल्ली से ये मरे हैं, इसमे सारे ससार मे हमारी प्रतिष्ठा गिरी है और हम एक असभ्य देश के नाते दुनिया के सामने कटघरे में खड़े हो गए।

आज सवेरे मुझे कई इलाकों में जाने का मौका मिला था। शोक सतप्त परिवारों के दृश्य को मैं भूल नहीं सकता। 19 साल का एक लड़का सरदार रजीत सिंह, बाप का एकलौता बेटा, तीन बहनों में अकेला भाई, गोली का निशाना बनाया गया। वह किसी उपद्रव में शामिल नहीं था। उसकी मा पूछती थी मेरा बेटा क्यों गया? मरने वालों में एक